

ITEM NO.10

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 395/2022

FOUNDATION FOR MEDIA PROFESSIONALS

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.
(FOR ADMISSION)

Respondent(s)

WITH

W.P.(C) No. 1081/2022 (X)

IA No. 19011/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 187013/2022 - GRANT OF INTERIM RELIEF

Date : 07-11-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Siddharth Agarwal, Sr. Adv.
Ms. Vrinda Bhandari, Adv.
Mr. Rahul Narayan, AOR
Mr. Gautam Bhatia, Adv.
Mr. Abhinav Sekhri, Adv.
Mr. Tanmay Singh, Adv.
Ms. Radhika Roy, Adv.
Ms. Gayatri Malhotra, Adv.

Mr. Sidharth Agarwal, Sr. Adv.
Mr. Vijayendra Pratap Singh, Adv.
Mr. Snehasish Mukherjee, AOR
Mr. Priyank Ladoiya, Adv.
Mr. Asif Ahmed, Adv.
Mr. Tanmay Sharma, Adv.
Ms. Bhagya K. Yadav, Adv.
Mr. Aman Chaudhary, Adv.

For Respondent(s) Mr. Suryaprakash V. Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Ms. Sarica Raju, Adv.
Mr. Kanu Aggarwal, Adv.
Mr. Ankur Talwar, Adv.
Mr. Balaji Srinivasan, Adv.
Mr. Zoheb Hussain, Adv.

Mr. Ravi Bhushan, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned ASG requests for some time to better examine the matter so that he can make submissions.

We have, however, put to learned ASG that there has to be a balancing of interests and proper guidelines need to be framed to protect the interests of the media professionals.

This is more so in view of the aspect that privacy itself has been held to be a fundamental right in the judgment of this Court in *Justice K.S. Puttaswamy (RETD) & Anr. v. Union Of India & Ors.* - 2017 (10) SCC 1.

We would like the learned ASG work on this and come back to us on this issue.

List on 06.12.2023.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)